

Tribunal and determine an operational protocol for project-wise release of water in the event of deficit flows in terms of Section 89 of the Andhra Pradesh Reorganisation Act, 2014. Further, in accordance with the said Act, the Central Government has constituted the Krishna River Management Board and Godavari River Management Board for the administration, regulation, maintenance and operation of projects on rivers Krishna and Godavari respectively vide Gazette Notification dated 28th May, 2014.

Soil erosion along banks of river ganga

3535. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the Central Government is aware about the washing away of villages due to soil erosion which is rampant alongside the banks of river Ganga;

(b) if so, the details thereof; and

(c) whether any action has been taken by Government to assist the State Government to control the situation?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) The erosion and deposition of sediment including bank cutting in rivers flowing in alluvial strata including Ganga is a natural process and its extent varies with the characteristics of river flow. In the past, several proposals have been received for protection of villages on the bank of river Ganga for techno-economic appraisal.

The subject of flood management falls within the purview of the States. The Government of India (GoI) provides technical, advisory, catalytic and promotional financial support to all the State Governments including the Ganga Basin States for management of floods in critical areas. A Flood Management Programme was launched by GoI in the XI Plan and its continuation during XII Plan had been approved by Cabinet in October, 2013. Under this Programme, the Central assistance of ₹ 2382.40 crore has been released till date to the Ganga Basin States for flood management/anti-erosion measures.

The House re-assembled at twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.